

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

HON. SMT. LAKSHMI SWAMINATHAN, MEMBER 'J'
HON. SHRI R.K. AHOOJA, MEMBER 'A'

O.A. NO.1949/96 / MA NO.1870/96

NEW DELHI, THIS 28TH DAY OF APRIL, 1997

SHRI HARICHAND SINGH
C/o Lt. Sh. Naubat Singh
R/o 26-B, New Lahore Colony,
Shastry Nagar
DELHI

..APPLICANT

'By Advocate - Shri S.K. Vyas'

VERSUS

1. Union of India, through
Through the Secretary
Ministry of External Affairs
South Block
NEW DELHI
2. Chief Pass Port Officer
Patiala House
Tilak Marg
NEW DELHI
3. Regional Pass Port Officer
HUDCO No.3
Bhikaji Kama Place
NEW DELHI

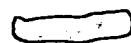
..RESPONDENTS

'By Advocate - Shri N.S. Mehta'

ORDER 'ORAL'

SMT. LAKSHMI SWAMINATHAN, MEMBER 'J'

Pleadings in this case are complete. The applicant has filed M.A. No.1870/96 praying for condonation of delay in filing this O.A. The grievance of the applicant is against the termination order dated 17.5.93 and this O.A. has been filed on 3.9.1996. The respondents have filed a reply to the M.A. in which they have stated that the reasons given by the applicant are not sufficient to condone the long delay in filing the O.A. after more than three years of the impugned



(8)

termination order. The respondents in their reply have correctly pointed out that even though the applicant made his first representation on 27.12.1995, after a period of more than two years after the passing of termination order, he had waited for more than six months to file this O.A. We do not find the reasons given in the M.A. sufficient to condone the long delay in filing this O.A. ^{See the P.} See observations of the Supreme Court in para 27 of the recent judgement in the case of L. CHANDRA KUMAR VS. UOI SCALE (3) 1997 P.40. In the result, this O.A. is dismissed as being barred by limitation, at the admission stage.

R.K. Ahooja
'R.K. AHOOJA'
MEMBER 'A'

'avi'

Lakshmi Swaminathan
'MRS. LAKSHMI SWAMINATHAN'
MEMBER 'J'